

**Sardar Hukam Singh:** How many factories have just at present reached production stage and what is their output?

**Shri T. T. Krishnamachari:** That is given in the statement, Sir. Five firms have already set up factories and regular production will start shortly. One firm has started construction of the factory and has purchased machinery, and two are in the stage of reaching production soon.

**Sardar Hukam Singh:** What will be the productive capacity of all these factories that are proposed to be set up just in the near future?

**Shri T. T. Krishnamachari:** What we aim at is about 6,319,000 gross ultimately, equivalent to 3159 tons.

**Sardar Hukam Singh:** Is there any factory proposed to be set up in Northern India as well?

**Shri T. T. Krishnamachari:** The names and sites of the factories are given. I think there is one in Agra, if that constitutes Northern India, and some in Calcutta among the existing factories.

**Shri Jhunjhunwala:** Is there any proposal for starting factories in Bihar?

**Shri T. T. Krishnamachari:** Among these eight factories none of them is being started in Bihar.

**Sardar Hukam Singh:** Are any foreign investments also envisaged in these factories or is the whole capital Indian?

**Shri T. T. Krishnamachari:** Sir, I am afraid my mind has not projected itself into that sphere. If we read the names of the 8 factories, one of them Guist Keen Williams Limited, is undoubtedly foreign owned. I do not know whether the other companies are foreign or Indian because the names do not indicate anything very clearly.

**Sardar Hukam Singh:** Are they entirely leaving it to private enterprise or are Government taking any interest?

**Shri T. T. Krishnamachari:** As I said, at present perhaps I do not think the Government are in a position to invest any money.

#### BALANCE OF TRADE

\*119. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state the position of India's balance of trade since 1st July of the current financial year?

**The Minister of Commerce (Shri Karmarkar):** A statement is laid on the Table of the House. [See Appendix I, annexure No. 24.]

**Dr. Ram Subhag Singh:** May I know the main causes of the adverse balance of trade position?

**Shri Karmarkar:** There has been a substantial reduction in the balance of trade position. We have a very creditable reduction in our deficits. If the hon. Member still wants to know why it is still there, I say this could not be avoided.

**Dr. Ram Subhag Singh:** May I know, Sir, the trade position for the first quarter of this year?

**Shri Karmarkar:** I should have liked to give that information but I have not got it ready.

**Dr. Ram Subhag Singh:** May I know, Sir, whether the value of foodgrains received from the U.S.A. by way of loan has also been reflected in the balance of payments?

**Shri Karmarkar:** That is so.

**Shri K. K. Basu:** May I know whether it is due to a reduction in the import of foodgrains?

**Shri Karmarkar:** That is surely one of the reasons.

#### SHORTWAVE TRANSMITTERS

\*120. **Dr. Ram Subhag Singh:** (a) Will the Minister of Information and Broadcasting be pleased to state whether it is a fact that Government propose to establish three 100 K.W. shortwave transmitters in the country to serve as links in a nationwide hook up?

(b) If so, when are these transmitters likely to be established?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) Yes, Sir.

(b) As early as possible depending upon the availability of suitable sites, and other requirements such as power supply, telephone lines etc.

**Dr. Ram Subhag Singh:** Is it also a fact, Sir, that with a view to the extension of the net-work of A.I.R. the Government propose to establish a number of 50 and 10 kw. medium wave transmitters?

**Mr. Speaker:** Strictly speaking it does not come under this. I think this question has been answered previously also. The question of 50 kw.

and 10 kw. transmitters has been dealt with previously.

**PRE-WAR JAPANESE PROPERTIES IN INDIA**

\*121. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the pre-war Japanese properties in India have been mostly disposed of;

(b) if so, what is the total amount of the proceeds from the sales of those properties; and

(c) whether that amount has been returned to the Japanese Government or is lying with the Government of India?

**The Minister of Commerce (Shri Karmarkar):** (a) Yes, Sir.

(b) A sum of Rs. 2,23,04,000 was realised from the sale of Japanese properties vested in the Custodian of Enemy Property at Bombay. Assets worth about Rs. 33,59,000 have not so far been converted into cash.

(c) All Japanese property vested in the Custodian of Enemy Property, which is at present estimated to be worth Rs. 2,56,83,000 is awaiting to be dealt with in accordance with such arrangements as are made for the implementation of the Peace Treaty between India and Japan.

**Dr. Ram Subhag Singh:** May I know, Sir, whether the Government of Japan informed the Government of India that part of the sale proceeds will be spent on promoting the cultural relations between the two countries?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** I should like to have notice of that.

**Dr. Ram Subhag Singh:** May I know, Sir, how these properties were disposed of?

**Shri T. T. Krishnamachari:** So far as the disposal is concerned, as I said in answer to part (c) of the question, the disposal is being awaited pending final decision in regard to such arrangements made for the implementation of the peace treaty. But, in the meantime, I understand that so far as the properties belonging to other diplomatic missions and their services are concerned, they have been restored. With regard to the rest they are awaiting disposal.

**Shrimati Tarkeshwari Sinha:** May I know, Sir, whether the Japanese

Government was consulted on this point?

**Shri T. T. Krishnamachari:** I do not think it was necessary for us to consult the Japanese. We have sold the properties by public tender, and things like that.

**Shri Achutham:** May I know whether the India Government has purchased all this property?

**Shri T. T. Krishnamachari:** I am not aware.

**Shri G. P. Sinha:** May I know, Sir, whether other nations who have concluded treaty with Japan have returned the Japanese property?

**Shri T. T. Krishnamachari:** I am not aware.

**Shri M. S. Gurupadaswamy:** There were properties in the possession of Indians in pre-war Japan. What happened to them?

**Shri T. T. Krishnamachari:** The answer to that is also pending, Sir.

**Shri K. K. Basu:** May I know whether the cases of Indian citizens against Japanese firms have been settled?

**Shri T. T. Krishnamachari:** No, Sir; as I said, that is still pending.

**Shri N. Sreekantan Nair:** May I know, Sir, whether those properties have been taken possession of as compensation for damages?

**Shri T. T. Krishnamachari:** I should like to have notice, Sir.

**The Prime Minister (Shri Jawaharlal Nehru):** Normally when a treaty is concluded after two countries have been at war, the assets etc. that were frozen are unfrozen and each country gets those assets back, subject to the conditions of the Peace Treaty. Frozen assets of Japan in India and the property that was kept apart will be handed over to Japan subject to any special terms, and Indian assets would be handed over to India if they were frozen. The hon. Member might have noticed from the terms of the treaty that we have not claimed any further compensation. Something we have got in the past but we have given up any further claim for compensation. As a matter of fact, there is no possibility of getting it apart from claiming or not claiming.